



**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 110
IA No. 387/JPR/2019
CP No. (IB)-190/7/JPR/2019
Under Section 7 of IBC, 2016

In the matter of:

Bank of Maharashtra

...Financial Creditor/Applicant

Versus

M/s Hindustan Fibres Ltd.

...Corporate Debtor/Respondent

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. AJAI DAS MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Applicant : Apoorv Agarwal, Adv.
For the Respondent : Rajiv Gupta, Adv.

ORDER

Heard Mr. Apoorv Agarwal, Adv. appearing on behalf of the Petitioner/
Financial Creditor. Mr. Rajiv Gupta, Adv. for the Respondent/ Corporate
Debtor. It has been submitted by both the counsels that matter has been amicably
settled between the parties. An OTS has been signed between the parties. In view
of the said OTS some payment has been made by the Respondent/ Corporate
Debtor. Mr. Apoorv Agarwal, Adv. appearing on behalf of the Petitioner/
Financial Creditor seeks to withdraw present application with liberty to file a
fresh application in case of breach in OTS conditions. Permission granted. **CP
No. (IB)-190/7/JPR/2019** is dismissed as withdrawn.

All/ any pending IA(s) stands disposed of accordingly.

Sd-

(Ajai Das Mehrotra)
Technical Member

Sd-

(Deep Chandra Joshi)
Judicial Member

September 21, 2022

NK